

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

OA No.100/1663/2016

**New Delhi this the 6th day of December, 2016**

**Hon'ble Mr. Justice M.S. Sullar, Member (J)  
Hon'ble Mr. P.K. Basu, Member (A)**

Shri Ansuman, Age-39+yrs.,  
Driver, DTC  
S/o Sh. Jai Singh,  
R/o H.No.-29, VPO-Darya Pur Kalan,  
New Delhi-110 039. -Applicant

(Argued by Shri Sachin Chauhan, Advocate)

**Versus**

1. Delhi Transport Corporation,  
Through its Chairman-cum-Managing Director,  
D.T.C., I.P. Estate,  
New Delhi-110 002.
2. The Depot Manager,  
Delhi Transport Corporation,  
Rajghat Depot-II,  
Delhi. -Respondents

(By Advocate:Ms. Arati Mahajan Sheda)

**ORDER (ORAL)**

**Hon'ble Mr. Justice M.S. Sullar, Member (J)**

Vide separate detailed order of even date, rendered in **OA No.100/4425/2014** titled as ***Neeraj Kumar Vs. DTC and Others***, the instant OA has been accepted. The impugned SCN has been set aside. However, the parties are left to bear their own costs.

**(P.K. BASU)  
MEMBER (A)**

**(JUSTICE M.S. SULLAR)  
MEMBER (J)  
06.12.2016**

Rakesh